



सत्यमेव जयते

GOVERNMENT OF MAHARASHTRA
LAW AND JUDICIARY DEPARTMENT

BOMBAY ACT NO. XIV OF 1866.

THE EDULABAD AND WARANGAON
PARGANAS LAWS ACT, 1866.

(As Modified upto the 11th June 2013)



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THE EDULABAD AND WARANGAON PARGANAS LAWS ACT, 1866.

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BOMBAY ACT No. XIV OF 1866.¹

[THE EDULABAD AND WARANGAON PARGANAS LAWS ACT, 1866.]

[7TH DECEMBER 1866]

Repealed in part, by Act 10 of 1876;

Repealed in part, by Act 12 of 1876;

Repealed in part, by Act 16 of 1895.

An Act to bring the parganas of Edulabad and Warangaon under the general Regulations and Acts of the Presidency of Bombay.

PREAMBLE. [REP. ACT XII OF 1876.]

1. [*Subjection of Parganas Edulabad and Warangaon to Regulations and Act of Bombay Presidency.*] Rep. Act XII of 1876.

2. [*Bar of jurisdiction of Civil Courts in certain cases.*] Rep. Act X of 1876.

3. *The privileges and exemptions provided in*

sections 3, 4 and 5, Regulation XXIX, A. D. 1827 (*A Regulation for bringing under the operation of the Regulations the Bombay territories in the Dekkhan and Khandesh*), and

section 5 of Regulation VII, A.D. 1830 (*A Regulation for bringing under the operation of the Regulations the territories comprised in the Southern Maratha Country, belonging to the Honourable Company, and forming the said territories into a zila*), and

Regulation I, A. D. 1831 (*A Regulation for extending the jurisdiction of the Agent of Government, acting under the provisions of section 4, Regulation XXIX of 1827, over suits in which persons of rank of the privileged classes are concerned, and which are now cognisable by the Collectors of land revenue*), and

Regulation XVI, A. D. 1831 (*A Regulation for extending the jurisdiction vested in the Political Agent in the Southern Maratha Country, under the provisions of section 5, Regulation VII, A.D. 1830, to the cognizance of civil suits of the nature specified in Regulation I, A.D. 1831, and also for the better defining the extent of jurisdiction therein conferred with respect to persons of the privileged classes.*)^{2*} * * * *

are applicable in districts now brought under the Regulations and Acts to the persons of rank therein referred to, in the same manner as they are in the rest of Khandesh and the Dekkhan.

4. [*Validation and indentification.*] Rep. Act XII of 1866.

¹ For Statement of Objects and Reasons see *Bombay Government Gazette*, 1886, Supplement, P. 414 and for Proceedings in Council, see *ibid*, p.p. 430 and 443.

The short title was given by the Bombay Short Titles Act, 1921 (Bom. 3 of 1921).

²The words and figures "as amended by s. 6. Act XIII of 1843 (*an Act to enable the holders of revenue which has been alienated to them by the State to collect that revenue within the Presidency of Bombay*)" were repealed by the Bombay General Clauses Act, 1886 (Bom. 3 of 1886), Schedule B. This Schedule has been printed as an Appendix to the Bombay General Clauses Act, 1904 (Bom. 1 of 1904).

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